

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 420/TT/2019

Date: 02.07.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for revision of transmission tariff for 2001-04, 2004-09 and 2009-14 period, truing up of transmission tariff for tariff period 2014-19 and determination of transmission tariff for tariff period 2019-24 for Asset-1: LILO of Singrauli-Kanpur transmission line-I at Allahabad, Asset-2: LILO of Singrauli-Kanpur transmission line-II at Allahabad, Asset-3: ICT-I at Allahabad along with associated bays and Asset-4: ICT-II at Allahabad along with associated bays in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 23.7.2020:-

2001-04 period

- a) Form 4 required as per 'Methodology for Computation of Interest on Loan and Maintenance Spares for 2001-04 and 2004-09 Block'.

2009-14 period

- b) Form 13 (Calculation of weighted average rate of interest on loans)

2014-19 period

- c) Provide Auditor Certificate for Combined Asset-I, II, III and IV.

2019-24 period

- d) Provide flow of liabilities statement as per Annexure – I enclosed herewith.
2. Confirm if all assets are currently in use and if there has been any decapitalization.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.
- 5.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

